

**2023 LiveLaw (SC) 76**

**IN THE SUPREME COURT OF INDIA**  
**SANJAY KISHAN KAUL; J., ABHAY S. OKA; J.**  
**SMWP(CRIMINAL) NO. 4/2021; 31-01-2023**

**Bail bond - Supreme Court issues seven directions to avoid delay in release of prisoners after getting bail.**

*By Courts Motion, AOR Mr. Gaurav Agrawal, Adv. (AC) Mr. Neeraj Kumar Jain, Sr. Adv. (AC) Mr. Sanjay Singh, Adv. Mr. Devansh A Mohta, Adv. (AC) (NP) For Petitioner(s) Ms. Liz Mathew, AOR (AC) For Respondent(s) Mr. K.M. Nataraj, Ld. ASG Mr. Jayant Sud, Ld. ASG Mr. Mukesh K Verma, Adv. Mr. Neeraj K Sharma, Adv. Mrs. Indra Bhaker, Adv. Mr. Piyush Beriwal, Adv. Mr. B.K. Satiya, Adv. Mr. S.N. Terdol, AOR Mr. Gurmeet Singh Makker, AOR Ms. Prachi Mishra, A.A.G. Mr. Sumeer Sodhi, AOR Mr. Gaurav Arora, Adv. Mr. Partha Sil, AOR Mr. Tavish Bhushan Prasad, Adv. Ms. Sayani Bhattacharya, Adv. Ms. Uttara Babbar, AOR Ms. Vanshaja Shukla, AOR Mr. Abhishek Chaterjee, Adv. Mr. Tapesk Kumar Singh, AOR Mr. Aditya Pratap Singh, Adv. Mr. Shekhar Raj Sharma, D.A.G. Mr. Paras Dutta, Adv. Dr. Monika Gusain, AOR Dr. Sumant Bharadwaj, Adv. Mr. Vedant Bharadwaj, Adv. Mr. Manoj Kumar, Adv. Ms. Mridula Ray Bharadwaj, AOR Mr. Divyakant Lahoti, AOR Mr. Parikshit Ahuja, Adv. Ms. Praveena Bisht, Adv. Ms. Madhur Jhavar, Adv. Ms. Vindhya Mehra, Adv. Mr. Kartik Lahoti, Adv. Ms. Garima Verma, Adv. Mr. Basava Prabhu S Patil, Sr. Adv. Mr. Raghavendra S Srivatsa, AOR Mr. Venkita Subramoniam T.R., Adv. Mr. Likhi Chand Bonsle, Adv. Ms. Komal Mundhra, Adv. Mr. Saurabh Agrawal, Adv. Mr. Sanjai Kumar Pathak, AOR Mr. Arvind Kumar Tripathi, Adv. Mrs. Shashi Pathak, Adv. Mr. P. I. Jose, AOR Mr. A. Hari Prasad, Sr. Adv., Mr. V. K. Biju, AOR Ms. Ria Sachthey, Adv. Mr. Chetanya Singh, Adv. Dr. Ranjit Bharti, Adv. Mrs. Rubina Jawed, Adv. Mr. Mrigank Prabhakar, AOR Mr. Mahesh Thakur, AOR Mr. Maibam Nabaghanashyam Singh, Adv. Mr. Mahesh Thakur, Adv. Mr. Raghavendra S. Srivatsa, AOR Mr. Mahfooz Ahsan Nazki, AOR Mr. Polanki Gowtham, Adv. Mr. T Vijaya Bhaskar Reddy, Adv. Mr. Shaik Mohamad Haneef, Adv. Ms. Rajeswari Mukherjee, Adv. Ms. Niti Richhariya, Adv. Mr. Kedar Nath Tripathy, AOR M/S. KSN & Co., AOR Mr. Harshad V. Hameed, AOR Mr. Dileep Poolakkot, Adv. Mr. Subhash Chandran K., Adv. Mrs. Ashly Harshad, Adv. Mr. Manish Kumar, AOR Mr. Siddhesh Kotwal, Adv. Ms. Ana Upadhyay, Adv. Ms. Manya Hasija, Adv. Mr. Akash Singh, Adv. Mr. Nihar Dharmadhikari, Adv. Ms. Sampriti B., Adv. Mr. Nirminesh Dube, AOR Mr. Debojit Borkakati, AOR Mr. Sahil Tagotra, AOR Ms. Abhivyakti Banerjee, Adv. Ms. Sakshi Garg, Adv. Mr. Shovan Mishra, AOR Ms. Bipasa Tripathy, Adv. Ms. Prachi Mishra, A.A.G. Mr. Sumeer Sodhi, AOR Mr. Gaurav Arora, Adv. Ms. Ankita Choudhary, Dy. A.G. Mr. Sunny Choudhary, AOR Mr. Manoj Kukmar, Adv. Mr. Avneesh Arputham, Adv. Ms. Anuradha Arputham, Adv. Mr. Ankit Sharma, Adv. For M/S. Arputham Aruna And Co, AOR Mr. Vinod Ghai, Sr. Adv. Mr. Ajay Pal, AOR Mr. Mayank Dahiya, Adv. Ms. Bhupinder, Adv. Ms. Sugandh Rathor, Adv. Ms. Priyanka C., Adv. Mr. V.K. Khanna, Sr. Adv. Mr. Hitesh Kumar Sharma, Adv. Mr. Akhileshwar Jha, Adv. Ms. Yamini Sharma, Adv. Ms. Niharika Dewedi, Adv. Mr. Narendra Pal Sharma, Adv. Mr. Amit Kumar Chawla, Adv. For Mr. Anil Shrivastava, Adv. Mr. Arjun Garg, AOR Mr. Shobhit Jain, Adv. Mr. Aakash Nandolia, Adv. Mr. Sagun Srivastava, Adv. Mr. Aravindh S., AOR Mr. Abbas.b, Adv. Mr. Siddharth Dharmadhikari, Adv. Mr. Aaditya Aniruddha Pande, AOR Mr. Bharat Bagla, Adv. Ms. Kirti Dadheech, Adv. Mr. Abhimanyu Tewari, AOR Ms. Eliza Bar, Adv. Mr. Pukhrambam Ramesh Kumar, AOR Mr. Karun Sharma, Adv. Mrs. Anupama Ngangom, Adv. Mr. Prashant Shrikant Kenjale, AOR Mr. Ashutosh Chaturvedi, Adv. Mr. Avijit Mani Tripathi, AOR Mr. T.K. Nayak, Adv. Mr. Kynpham V. Khalyngdoh, Adv. Mr. Daniel Lyngdoh, Adv. Ms. Marbiang Khongwir, Adv. Mr. Upendra Mishra, Adv. Mr. P.S. Negi, Adv. Ms. Astha Sharma, AOR Mr. Ravinder Singh, Adv. Mr. Shreyaj Awasthi, Adv. Ms. Mantika Haryani, Adv. Mr. Devvrat Singh, Adv. Ms. Muskan Surana, Adv. Mr. Kanhaiya Singhal, AOR Mr. Chetan Bhardwaj, Adv. Mr. Prasanna, Adv. Ms. Priyal Garg, Adv. Mr. Udit Bakshi, Adv. Mr. Nikhil Goel, AOR Mr. Mukesh K. Giri, AOR Mr. Sameer Abhyankar, AOR Ms. Nishi Sangtani, Adv. Ms. Vani Vandana Chhetri, Adv. Mr. Pashupatinath Razdan, AOR Ms. Swati Ghildiyal, AOR Mr. Abhinav Mukherji, AOR Mr. Yogesh Kanna, AOR Mr. Ashok Kumar Panda, Sr. Adv. Mr. Soumitra G Chaudhuri, Adv. Mr. Shashwat Panda, Adv. Ms. Vandana Tiwari, Adv. Ms. Simran Singh, Adv. Mr. Chanchal K Ganguli, AOR Mr. Niranjana Singh, AOR Mr. Milind Kumar, AOR Mr. Sachin Patil, AOR Mr. Subhranshu Padhi, AOR Mrs. Garima Prashad, Sr. Adv./AAG Mr. Garvesh Kabra, AOR Mr. Savesh Singh Baghel, AOR Mr. Shuvodeep Roy, AOR Mrs. K Enatoli Sema, AOR Ms. Limayinla Jamir, Adv. Mr. Amit Kumar Singh, Adv. Ms. Chubalemla Chang, Adv. Mr. Prang Newmai, Adv. Mr. V. Krishnamurthy, Sr. Adv./AAG Dr. Joseph Aristotle S., AOR Mr. Shobhit Dwivedi, Adv. Mr. sanjeev Kr. Mahara, Adv. Ms. Richa Vishwakarma, Adv. Ms. Vaidehi Rastogi, Adv. Mr. Gopal Jha, AOR Mr. Bajj Nath Patel, Adv. Mr. Umesh Kr. Yadav, Adv. Mr. Keshari, Adv. Ms. Sweta, Adv. Ms. Meenakshi Arora, Sr. Adv. Mr. Yash S Vijay, Adv. Mr. Chandratannay Chubey, Adv.*

## ORDER

It is pointed out that there is bereavement in the family of Mr. Devansh A. Mohta, learned Amicus Curiae and the matter may be deferred for consideration. Mr. Gaurav Agrawal, learned Amicus Curiae however, submits that some aspects with which Mr. Mohta is not concerned at present can be dealt with.

**SMWP(CRIMINAL) NO. 4/2021 :**

### **EXECUTION OF BAIL ORDERS**

Mr. Gaurav Agrawal, learned Amicus Curiae has drawn our attention to order dated 29.11.2022 qua the issue of undertrial prisoners who continue to be in custody despite having been granted the benefit of bail on account of their inability to fulfill the conditions. In this behalf the report by the NALSA has been placed before us filed on 30.01.2023. After recording the discussions which have been held, it has been stated in para 5 of the report that there are 5,000 undertrial prisoners who were in jail, despite grant of bail, out of which, 2,357 persons were provided legal assistance and now 1,417 persons have since been released.

One of the main reasons flagged why the accused are in jail despite the grant of bail is that he may be an accused in multiple cases and is apparently not willing to furnish bail bonds until he is given bail in all the cases as undertrial custody will be counted in all the cases.

*De hors* this, it is pointed out that to ensure that the remaining undertrial prisoners who are unable to furnish surety or bail bonds due to poverty, NALSA is in the process of creating a master data of all such undertrial prisoners in excel sheet with all relevant details, including, reasons for non-release and steps qua persons who are unable to furnish bail bonds or surety are being taken up with the respective SLSAs/DLSAs and result would be obtainable in about one or two months' time.

Learned Amicus Curiae has also drawn our attention to the discussions with Shri Shashikant Sharma, HOD and Sr. Technical Director of NIC recording that five meetings were held along with the participation of Shri K.M. Nataraj, learned ASG and Home Ministry officials. A Standard Operating Procedure (SOP) has been prepared by NIC which also deals with this aspect. A relevant aspect is that the NIC e-prison software, which is working in about 1,300 jails in the country, would now have a field where the date of grant of bail would have to be entered by the jail authorities. If the accused is not released within seven days of the date of grant of bail, the e-prison software would automatically generate a flag/reminder and simultaneously the e-mail would be sent to the office of the concerned DLSA so that the DLSA can find out the reason for non-release of the accused. The SOP has para 2.4 under the heading "Bailed out but not Released" which facility enables prison user to access the data of inmates, to assist in identifying inmates who are bailed out but not released due to some reasons like sureties or pending cases.

Insofar as the discussion with TISS is concerned, some suggestions are stated to be made but learned Amicus Curiae submits that a more detailed work out of that is necessary.

Another issue which has crept up during discussion is whether the Government would give access to this portal on a protected basis to the Secretaries of the SLSAs and DLSAs which would facilitate better follow up.

We call upon the Government of India to discuss this issue with NALSA so that necessary directions, if any, can be passed. Learned ASG would obtain instructions in that behalf by the next date.

With a view to ameliorate the problems a number of directions are sought. We have examined the directions which we reproduce hereinafter with certain modifications:

- “1) The Court which grants bail to an undertrial prisoner/convict would be required to send a soft copy of the bail order by e-mail to the prisoner through the Jail Superintendent on the same day or the next day. The Jail Superintendent would be required to enter the date of grant of bail in the e-prisons software [or any other software which is being used by the Prison Department].
- 2) If the accused is not released within a period of 7 days from the date of grant of bail, it would be the duty of the Superintendent of Jail to inform the Secretary, DLSA who may depute para legal volunteer or jail visiting advocate to interact with the prisoner and assist the prisoner in all ways possible for his release.
- 3) NIC would make attempts to create necessary fields in the e-prison software so that the date of grant of bail and date of release are entered by the Prison Department and in case the prisoner is not released within 7 days, then an automatic email can be sent to the Secretary, DLSA.
- 4) The Secretary, DLSA with a view to find out the economic condition of the accused, may take help of the Probation Officers or the Para Legal Volunteers to prepare a report on the socio-economic conditions of the inmate which may be placed before the concerned Court with a request to relax the condition (s) of bail/surety.
- 5) In cases where the undertrial or convict requests that he can furnish bail bond or sureties once released, then in an appropriate case, the Court may consider granting temporary bail for a specified period to the accused so that he can furnish bail bond or sureties.
- 6) If the bail bonds are not furnished within one month from the date of grant bail, the concerned Court may suo moto take up the case and consider whether the conditions of bail require modification/ relaxation.
- 7) One of the reasons which delays the release of the accused/ convict is the insistence upon local surety. It is suggested that in such cases, the courts may not impose the condition of local surety.”

We order that the aforesaid directions shall be complied with.

**IA No. 203407/2022-INTERVENTION, IA NO. 203408/2022 DIRECTIONS AND 21741/2023- EXEMPTION FROM FILING O.T**

Application for exemption from filing O.T. is allowed.

IA No. 203407/2022 and IA NO. 203408/2022 have been filed for intervention and appropriate directions by the National Law University, Delhi through Fair Trial Fellowship Programme under Project 39A.

We are of the view that instead of looking to the suggestions and directions sought, more appropriate course of action would be for Shri Gaurav Agrawal, learned Amicus to look into them on behalf of the NALSA and accordingly make suggestions to us taking them as inputs.

List the applications along with SMWP(Criminal) No. 4/2021 and SLP(Crl) No. 529/2021 on 28.03.2023.